

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5644

ANSWERED ON:28.04.2015

REIMBURSEMENT FOR FOODGRAINS

Arunmozhithevan Shri A.;Boianapalli Shri Vinod Kumar;Gopalakrishnan Shri R.;Pradhan Shri Nagendra Kumar;Raut Shri Vinayak
Bhaurao;Shinde Dr. Shrikant Eknath;Singh Deo Shri Kalikesh Narayan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Government is contemplating to provide Food Security Allowance in case of failure to supply adequate quantity of foodgrains under the National Food Security Act and if so, the details and salient features of said scheme along with the manner in which beneficiaries are likely to be benefited therefrom;

(b) whether rules and norms have been finalised in this regard and if so, the details thereof;

(c) whether State Governments have been issued any action plan/road map in this regard and if so, the details thereof; and

(d) the time by which the said system is likely to be implemented?

Answer

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN)

(a) to (d): The National Food Security Act, 2013 inter alia provides for payment of food security allowance to entitled persons by State Government in case of non-supply of entitled quantities of foodgrains, within such time and manner as may be prescribed by the Central Government. Accordingly, the Government has notified the Food Security Allowance Rules, 2015 on 21 January, 2015 to prescribe the norms and manner of this allowance. The rules have come into force on the date of their publication in the Official Gazette, i.e., 21.01.2015. As per these rules, the amount of food security allowance admissible to entitled persons is determined by multiplying the difference between the 1.25 times the minimum support price of the relevant foodgrain for that marketing season and the prices specified in Schedule I to the Act, with the quantity of non-supply. The allowance is payable by the end of the third week of the month following the month in which the non-supply occurred. The notification has been circulated to all the States/Union Territories on 12.02.2015 for necessary action.